

[Mr. Deputy Speaker]

in respect of Capital Outlay on Multipurpose River Schemes” .

DEMAND No. 131—OTHER CAPITAL OUTLAY OF THE MINISTRY OF IRRIGATION AND POWER

“That a sum not exceeding Rs.13,83,79,000/- be granted to the President TO COMPLETE the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of Other Capital Outlay on the Ministry of Irrigation and Power”.

15.29 hrs.

**CONSTITUTION (AMENDMENT) BILL*
(Amendment of Article 124)**

श्री अटल बिहारी वाजपेयी (ग्वालियर) :
उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India”.

The motion was adopted

श्री अटल बिहारी वाजपेयी : मैं विधेयक को पुरःस्थापित करता हूँ ।

**CONSTITUTION (AMENDMENT) BILL*
(Amendment of Article 124)**

SHRI P. K. DEO (Kalahandi) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India”.

The motion was adopted.

SHRI P. K. DEO : I introduce the Bill,

**CONSTITUTION (AMENDMENT) BILL*
(Insertion of new Articles 24A & 24B)**

डा० लक्ष्मी नारायण पांडे (मंदसौर) : मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the constitution of India.”

The motion was adopted.

डा० लक्ष्मी नारायण पांडे : मैं विधेयक पुरःस्थापित करता हूँ ।

15.31 hrs.

**CONSTITUTION (AMENDMENT) BILL
—Contd.
(Insertion of New Articles 23A and 23B)
(By Dr. Karni Singh)**

MR. DEPUTY-SPEAKER : We shall take up further consideration of Constitution (Amendment) Bill moved by Dr. Karni Singh. Two hours were allotted and we have already taken one hour and 20 minutes; forty minutes are left. Shri Lakkappa was on his legs. He is not present. Shri Ram Gopal Reddy.

SHRI M. RAM GOPAL REDDY (Nizamabad) : Sir, I have absolutely no objection for introducing compulsory primary education which is the purpose of Maharaja Karni Singh's amendment. But I want to know who will foot the bill. Governments are spending money on this but they cannot spend all their